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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/3020 /2024/A

From :- Shri Utpal Rajkhowa
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Jorhat

Dated Guwahati, the 21st March, 2024

Sub:- **Requesting a fresh application to avail LTC benefits.**
Ref:- Letter No. JJA./2728/2024 , dated 19.03.2024

Sir,

With reference to the subject cited above, I am directed to inform you that **Shri Kaushik Kamal Baruah**, Addl. Chief Judicial Magistrate, Jorhat has mentioned the wrong block period (i.e. 2021-2024), in his application to avail LTC benefits. He has mentioned the block period as 2021-2024, instead of 2022-2025. As such, he is requested to submit a fresh application mentioning the correct block period to avail L.T.C. benefits (i.e. 2022-2025).

Shri Baruah may be informed accordingly.

Thanking you,

Yours faithfully,

Sdf

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/3021-3022 /2024/A. Dated 21st March, 2024

Copy to:-

1. **Shri Kaushik Kamal Baruah**, Addl. Chief Judicial Magistrate, Jorhat for information.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

21/3/24
REGISTRAR (VIGILANCE)

20/03/24